

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
Misc. Petn. No. 504/87
in
O.A. 500/87

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Madhukar Tikaram Kulthe ... Applicant
vs.
Union of India and Another ... Respondents

Coram: Hon'ble Vice-Chairman B.C.Gadgil
Hon'ble Member(A) J.G.Rajadhyaksha

TRIBUNAL'S ORDER: Date: 21-12-1987

Heard Mr.Gupte, Advocate, for the applicant and Mr.V.G.Rege, Advocate, for the respondents. The applicant is holding the post of Head Clerk. Further promotional post is that of Section Officer. Mr.Gorhe is holding one post of Section Officer on ad hoc basis. Mr.Gupte submits that in view of the order passed by the Departmental Appellate Authority, applicant's original seniority has been restored from 2nd June, 1987, after suffering the reduction of rank for a period of six months. Of course, this penalty is under challenge in the main petition. Mr.Gupte contends that the ad hoc appointment of Mr.Gorhe which expires on 31-12-1987 should not be continued any further. For this purpose he has filed Misc.Petition No.504/87.

2. We are not inclined to grant the reliefs as mentioned in the said Misc. Petition. However, we direct that the respondents should consider the applicant for promotion to the post of Section Officer from 1-1-1988. Mr.Rege makes a statement that there is no regular vacancy of Section Officer and, therefore, ad hoc appointments is being made. Even then, it is necessary to consider the

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applicant for such ad hoc promotion and hence the above mentioned order. To be specific, we pass an order that the respondents should consider the applicant for ad hoc promotion to the post of Section Officer on the basis of his restored seniority as on 2-6-1987. Of course, other considerations that are necessary for this promotion will have to be kept in mind by the respondents.

3. With this direction Misc. Petition No.504/87 is disposed of.

B.C.Gadgil

(B.C.GADGIL)
Vice-Chairman

(J.G.RajadhyaKsha)
(J.G.RAJADHYAKSHA)
Member(A)